

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.827/2016 with**  
**MA No.411/2017.**

**Date of Decision: 16.01.2019.**

***CORAM:HON'BLE DR. BHAGWAN SAHAI, MEMBER (A)***  
***HON'BLE SHRI R.N. SINGH, MEMBER (J)***

Ajai Kumar Yadav  
 Aged about 37 years,  
 S/o Subhash Chand Yadav.  
 R/at C/o Babi Bai Matte, Gurunagar,  
 Tal. Bhadrawati, Dist. Chanda,  
 Maharashtra. ... *Applicant*  
*(By Advocate Shri P.J. Prasadrao)*

**VERSUS**

1. Union of India, through  
 The Secretary, Ministry of Defence  
 Production, South Block,  
 New Delhi 110 011.
2. The Chairman,  
 Ordnance Factory Board, Ayudh Bhavan,  
 10-A, S.K. Bose Road, Kolkata 700 001.
3. The Senior General Manager,  
 Ammunition Factory, Khadki,  
 Pune 411 003.
4. The Senior General Manager,  
 Ordnance Factory Chanda,  
 Chandrapur – 442 501,  
 Maharashtra State. ... *Respondents*

*(By Advocate Shri Rishi Kumar, proxy  
 counsel for Shri B.K. Ashok)*

**ORDER** (Oral)  
*Per : Shri R.N. Singh, Member (J)*

Heard the learned counsels for the  
 parties.

**2.** In the present OA, the applicant is aggrieved of the order dated 16.08.2016 (Annex. A-1) transferring him from Ammunition Factory, Khadki to Ordnance Factory, Chanda and the order dated 01.10.2016 vide which he has joined at the new place of posting i.e. Chanda. Learned counsel for the applicant further submits that aggrieved of the aforesaid impugned order of transfer, the applicant has preferred a representation dated 25.08.2016 (Annex. A-10) and further representation dated 04.09.2016 (Annex. A-11) but those representations are still pending consideration of the competent authority under the respondents.

**3.** Learned counsel for the applicant submits that the applicant would be satisfied, if the OA is disposed of with liberty to the applicant to prefer another comprehensive representation to the competent authority within two weeks of receipt of order from this Tribunal and if the respondents are directed to consider the representation(s) of the applicant in a time bound manner.

**4.** In view of the aforesaid, the OA is disposed of with direction to the competent authority under the respondents to consider the representations of the applicant within six weeks of receipt of certified copy of this order and fresh representation, if it is preferred by the applicant in a time-bound manner and dispose them of by passing a reasoned and speaking order.

**5.** In view of the aforesaid terms, the OA is disposed of. MA No.411/2017 stands closed. No order as to costs.

***(R.N. Singh)***  
***Member (J)***

***(Dr. Bhagwan Sahai)***  
***Member (A)***

*dm.*